

by-products, especially the gaseous by-products? In view of the fact that many of these by-products are very valuable for the drug industry, may I know whether any such proposal is under contemplation?

Sardar Swaran Singh: At Bhilai, the by-product plant is a part of the project. The names of the by-products that are likely to be produced are many, but I would give some by way of illustration—ammonium sulphate, motor fuel, pure benzol, pure toluene, xylene, solvents, still residues naphthalene oil, absorption oil etc. These are the various by-products that are part of the Bhilai integrated project.

Shri T. B. Vittal Rao: May I know whether only ACC has applied for permission to produce cement from the slag? In view of the fact that ACC already enjoys a big monopoly in cement, will Government consider the question of taking over the production of cement themselves as a by-product?

Sardar Swaran Singh: No, it is not Government's intention to have a cement plant near Bhilai in the public sector.

Shri Harish Chandra Mathur: Do I understand that any priorities would be given to Madhya Pradesh or the distribution will be considered on an all-India basis?

Sardar Swaran Singh: It is going to be an all-India basis, and there is no question of priority to any State. The State's interests will be looked into, and obviously, the plant being located there, their interests will be served, but the approach in all these matters should be national rather than State-wise.

Shri P. C. Bose: May I know the arrangement for distribution of fertilisers in other fertiliser factories, and whether the local area gets preference or not?

Sardar Swaran Singh: So far as distribution is concerned, the House is

no doubt, aware that the Food and Agriculture Ministry are looking after the distribution side, because they are in the best position to come to a decision as to which is the place which requires it the most. So far as the distribution of fertiliser produced at Bhilai is concerned, the intention at the moment is that the same agency would be utilised for this also.

Sarva Seva Sangh

2280. Shri Sanganna: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1275 asked on the 16th September, 1958 and state:

(a) whether final accounts have since been received of the amount so far sanctioned to and spent by the Sarva Seva Sangh; and

(b) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes, sir.

(b) Does not arise.

Shri Sanganna: May I know whether any amount has been given subse-
quently to the Sarva Seva Sangh by the Government of India?

Shri Datar: They were given in all Rs. 13.92 lakhs. Of this they spent Rs. 6.97 lakhs. Out of the remainder they have surrendered Rs. 4 lakhs and odd, and Rs. 2.44 lakhs are yet to be surrendered.

Shri Sanganna: I want to know whether any amount has been given subsequent to the amount for which the final account has been settled.

Shri Datar: This amount that was given to them was given after sanction.

Shri T. B. Vittal Rao: May I know the nature of the work carried out by this triple "S" organisation?

Shri Datar: The amount was granted for various heads. May I read a long list of 13 items?

Mr. Speaker: As a specimen, one or two he may read.

Shri Datar: Irrigation, soil conservation and reclamation, supply of bullocks, housing, training camps, health, hygiene and sanitation, demonstration farms, cattle-breeding centres, intensive paddy cultivation and village industries

Shri Tangamani: In view of the fact that the bulk of the work is being done by the community development organisation in these *gram dan* areas, may we know whether this money which is directly given to the Sarva Seva Sangh will be given to the community development organisation there?

Shri Datar: The proposal was that about 1,000 villages should be served on sarvodaya lines, and this particular body, the Akhil Bharat Sarva Seva Sangh, was entrusted with the work of the full development of this area. That is the reason why, under the Second Five Year Plan, a large amount had been sanctioned to them, but they could not utilise more than what they have done. Even the amount they took they could not spend on account of certain difficulties, including the difficulty of getting proper technical personnel. Therefore, the whole amount was never taken.

Shri Tyagi: Was this private organisation liable to render any regular accounts or audit scrutiny of the Government, and were they spending every pie on the lines which were sanctioned and under rules which are observed by the Government?

Shri Datar: In respect of the amount that they have spent, namely Rs 6.97 lakhs, they have submitted the accounts and they are being scrutinised by Government.

Shri Goray: The hon Minister pointed out that only Rs 6 lakhs could be spent out of a total grant of Rs 30 lakhs. Was it because the State Governments concerned were not co-operating, or was it due to some other difficulty?

Shri Datar: This is due to their inability to get sufficient technical and other personnel for carrying out these development schemes.

Shri Panigrahi: May I know whether the hon Minister is aware that this Sangh has expressed its desire to close down all its activities in Orissa?

Shri Datar: I am not aware of this. In fact, they propose to spend, so far as the information before me is concerned, whatever remains in their hands during the subsequent years.

Shri Sanganna: The hon Minister has said that the Sarva Seva Sangh has no technical personnel. Is it the intention of the Government then that all the developmental activities of this Sangh will be integrated with the community development project activities wherever such projects exist?

Shri Datar: If the Sarva Seva Sangh feels that it is not in a position to work, Government will not allow the development schemes to be neglected; they will take them in their own hands.

Shri Jadhav: May I know whether it is a fact that even the Orissa State Government did not co-operate with this body?

Shri Datar: That would not be fair to say of the Orissa Government.

Shri Goray: My question is partly covered by what Shri Jadhav said, but I would like to bring to the notice of the Government that a very prominent worker of the Sarva Seva Sangh, Annasaheb Sahasrabudhe, had openly accused the Orissa Government of non-co-operating with the scheme if not creating hurdles.

Shri Datar: I am not aware of anything done by the Orissa Government to neglect this scheme.

Shri Tyagi: Before organisations like the Sarva Seva Sangh, the Sadhu Samaj, the Bharat Sevak Samaj, etc are organised for the purpose of utilising them as governmental machinery for reforms or for any other

developmental activities, is the sanction of Parliament taken in that connection?

Shri Datar: No question of Parliament Government acts on behalf of Parliament

Shri Tyagi: How can the Government have such agencies? Government cannot transfer any duties which are assigned to them by Parliament without the permission of Parliament, they are not authorised to assign to others what they have been assigned

Mr. Speaker: All that the hon Member wants to know is whether there have been specific allocations and grants to the Government specifically for this purpose, or without any such specific sanction, the Government is transferring moneys voted for one head to another head. How are they finding the money?

Shri Datar: May I explain the position? So far as development schemes are concerned, they are carried on by the State Governments, or, in some cases, through non-official agencies of full recognition. The Akhil Bharat Sarva Seva Sangh was one such body. Government received schemes from them, and they were carrying on their work on what are known as sarvodaya lines. Hon Members are aware of this. Therefore, it was considered, in consultation with the State Government, that this experiment of having all development schemes within the limits of 1,000 villages may be carried on through this Sarva Seva Samaj, but they found certain difficulties. That is the reason why they did not take more money than they could spend. Unfortunately, they could not spend even that money, and part of it has been already returned.

Shri Tyagi: My point is a point of order, and I want your ruling. Are Government authorised to delegate powers and work like developmental activities assigned to them by the Constitution and this Parliament?

Mr. Speaker: Order, order. He has raised a point. It does not arise at

all. However, I also wanted to have a straight answer to this question. Without any vote by Parliament, how is this money to be spent? It is one thing to say that without the vote of Parliament money is spent, and another to say that for these developmental purposes money is voted by Parliament, but the agency which is used for the purpose of carrying it out is entirely in the hands of the executive Government. It may use the State Government or any other agency. What I understood the hon. Minister to say is that the amount for these developmental purposes has been voted by Parliament.

Shri Datar: Yes

Mr. Speaker: Only, the State Governments or the Sarva Seva Samaj etc. are all agencies utilised, for which no specific sanction of Parliament is necessary. Thus, there is no point of order in this.

Shri Ranga: One other point arises.

Shri Braj Raj Singh: Is not the Sarva Seva Samaj some sort of political organisation?

Shri Tyagi: On that basis, they can also assign the judiciary to any agency.

Mr. Speaker: The hon Member will take the Government to task on another occasion.

Ayurvedic Experts for Ceylon

*2281. **Shri Aurobindo Ghosal:** Will the Minister of Finance be pleased to state.

(a) whether it is a fact that the Ceylon Government have requisitioned the services of Ayurvedic experts from India under the Technical Co-operation Scheme of the Colombo Plan; and

(b) if so, of how many and for what period?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) Yes

(b) One, and for a period of six months.